

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 86399 of 2021

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/CEX-84/2020-21 dated 04.01.2021 passed by the Commissioner of GST & Central Excise (Appeals), Nashik.)

M/s Vikas SSK Ltd.
Vaishalinagar, Nivali,
Tal. & Dist. - Latur,
Maharashtra - 431 602

.....Appellant

VERSUS

Commissioner of GST &
Central Excise, Aurangabad
N-5, Town Centre, CIDCO,
Aurangabad, Maharashtra - 431 030

.....Respondent

APPEARANCE:

Shri J.N. Somaiya, Advocate for the Appellant
Shri Ajay K. Shrivastava, Assistant Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 86807/2025

Date of Hearing: 13.11.2025

Date of Decision: 13.11.2025

Both sides are present.

2. Learned Counsel for the Appellant submits that in this appeal they had challenged the remand of their appeal for re-hearing but in the remand proceedings the matter had already been decided against which another appeal is filed before this Tribunal and therefore, he intends to withdraw this appeal as has become infructuous. The appeal is therefore dismissed as withdrawn.

(Dictated & pronounced in the open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)